

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 606  
IB-281/PB/2021  
IA/4329/2021

**IN THE MATTER OF:**

**Central Bank of India (Through Its RP  
Nitin Narang)**

**...PETITIONER**

**Vs.**

**Mr. Vinod Kumar Yadav**

**...RESPONDENT**

**Section**

**U/s 95(1) of IB Code, 2016**

**Order delivered on 09.04.2024  
HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:**

**For the RP**

:Adv. Abhishek Anand, Adv.  
Sikhar Tiwari.

**For the Respondent**

:Adv. Ashutosh Gupta, Adv.  
Gaurav Rana.

**ORDER**

**IA/4329/2021**

Ld. Counsel on behalf of the Resolution Professional is present and submitted that they have filed their rejoinder to the reply filed by the Personal Guarantor. However, the same is not reflected on the e-portal. Ld. Counsel for the Resolution Professional may approach the Registry and cure the defect so that the reply is available on the e-portal. List the matter on **21.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**